### NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

# Company Appeal (AT) (Insolvency) No. 187 of 2020

#### **IN THE MATTER OF:**

Digamber Bhondwe Director, Turning Point Estates Pvt. Ltd.

Versus

JM Financial Asset Reconstruction Company & Anr. ....Respondents

### Present: -

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Sumil Mund, Mr. Rahul Gupta and Ms. Soumya Patra, Advocates.

For Respondent: Mr. Abhishek Anand, Mr. Kunal Kanungo and Mr. Kunal Godhwani, Advocates.

# <u>ORDER</u> (Virtual Mode)

**07.05.2021** Perused the email dated 06-05-2021 sent by Sumil Mund,

Advocate for Appellant stating therein that the matter was directed to be listed

on 22.04.2021 under heading for hearing.

Learned Counsel for the Appellant and Respondents are present.

In view of the office order 19.04.2021, the matter could not be listed.

List the Appeal 'For Hearing' on 8th June, 2021.

Interim order to continue till next date of hearing.

[Justice Anant Bijay Singh] Member (Judicial)

...Appellant

[Dr. Ashok Kumar Mishra] Member (Technical)